

was done by the British. If you have certain laws, they have to be applied. In 1937, the British formed the legal provision so that the law can be applied.

Now Sir, Shri Ansari has referred to the book 'An Indian Civil Code and Islamic Law' by Taheed Mohammad. I can find justification from this book for what I am saying now that nothing is immutable. I would like to quote from his book :

"Statutory recognition of anti-bigamy stipulations in marriage contracts are found in so many Muslim countries like Lebanon, Jordan and Morocco."

This book also says that pre-marriage control by Courts exists in Syria, Iran, Iraq and Malaysian state of Sarwak or by administrative bodies in Indonesia, Pakistan and Bangladesh. And there is absolute prohibition of bigamy in Tunisia and Turkey. These are all Muslim countries. I wonder why we have to be so different ! If bigamy is prohibited, is Islam in danger ?

SHRI G. M. BANATWALLA : We are more concerned about that spirit of Koran.

SHRI SAIFUDDIN CHOWDHARY : Even the spirit of Koran, so far as I could understand and I may be wrong, is that it tried to restrict so many marriages and that is why they decided on a ceiling. So, the direction is towards monogamy. So, we have to take the spirit and in what conditions that had to be done. (*Interruptions*)

Let me now come to the aspect of divorce. The practice of Triple Divorce of the so called 'Talaq' is abolished in Muslim countries like Egypt, Sudan, Jordan, Syria, Morocco and Iraq. They are prohibiting this triple divorce system. All this, I am quoting from this book of Taheed Mohammed. I do not know anything about him.

SHRI Z. R. ANSARI : Then, why are you poking your nose ?

(*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY : It is written there that it is prohibited. I am only quoting. What can I do ?

MR. SPEAKER : You may continue next time.

SHRI SAIFUDDIN CHOWDHARY : Yes Sir. Thank you.

SHRI C. JANGA REDDY (Hanamkonda) : How long will this debate continue Sir ?

MR. SPEAKER : As long as you wish !

PROF. MADHU DANAVATE : Do you want to make any observations on this ?

MR. SPEAKER : Who ? Me ! No, no.

(*Interruptions*)

MR. SPEAKER : Mr. Daga, you may move your Bill please.

INCOME TAX (AMENDMENT) BILL*

(Amendment of Section 2, etc.)

[*English*]

SHRI MOOL CHAND DAGA (Pali) : I beg to move for leave to introduce a Bill further to amend the Income Tax Act, 1961.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Income Tax Act, 1961."

The motion was adopted

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SHRI MOOL CHAND DAGA : I introduce the Bill.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 20.12.1961.

†Introduced with the recommendation of the President.